

Reports and Accounts (2016-17 and 2017-18) of APSIDC Ltd., Hyderabad

जल शक्ति मंत्रालय में राज्य मंत्री, और सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री
(श्री रतन लाल कटारिया): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
 - (i) (a) Forty-third Annual Report and Accounts of the Andhra Pradesh State Irrigation Development Corporation Limited (APSIDC LTD.), Hyderabad, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (ii) (a) Forty-fourth Annual Report and Accounts of the Andhra Pradesh State Irrigation Development Corporation Limited (APSIDC LTD.), Hyderabad, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (1) to (2) See No. L.T. 770/17/19]

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT, FORESTS AND CLIMATE CHANGE**

SHRI ASHWINI VAISHNAW (Odisha): Sir, I rise to present the 325th Report *
(in English and Hindi) of the Department-related Parliamentary Standing Committee on
Science and Technology, Environment, Forests and Climate Change on "An Expanded

*The Report was presented to the hon. Chairman, Rajya Sabha on 11th November, 2019
and was forwarded to the hon. Speaker, Lok Sabha on the same day.

[Shri Ashwani Vaishnav]

Role for the Department of Atomic Energy (DAE) in Cancer Treatment in India through an Enlarged Network of the Tata Memorial Centre (TMC)".

MR. CHAIRMAN: This Report is worth reading. I had the opportunity of going through it. I suggest the Members also to study it with all seriousness.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a letter has been received from Shri Amar Singh, Member stating that he is unable to attend the sittings of the current (250th) Session due to ill health. He has, therefore, requested for grant of Leave of Absence from 18th November, 2019 to 13th December, 2019 during the current (250th) Session of the Rajya Sabha.

Does he have permission of the House for remaining absent from 18th November, 2019 to 13th December, 2019 during the current (250th) Session of the Rajya Sabha?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have a small observation to make that the Secretariat of the Rajya Sabha, after considering the various suggestions, have come out with a new dress code for the Marshals. But, we have received some observations by some political as well as some well-meaning people. So, I have decided to ask the Secretariat to revisit the same, and then take a conclusive decision.

Hon. Members, three Members have given notice under Rule 267. It has been a practice not to allow discussion under Rule 267 and disturb the House. ...*(Interruptions)*... I am not going to allow it ...*(Interruptions)*... I have not allowed it. Zero Hour. Shri Shwait Malik. ...*(Interruptions)*... You will be disturbing the entire House. I will adjourn the House. I will not allow it at all. ...*(Interruptions)*... That is not a matter to adjourn the House and discuss it. It is a matter to be discussed. I am allowing discussion. ...*(Interruptions)*... Prof. Ram Gopal Yadav. ...*(Interruptions)*...
